

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 704/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for two assets under "Transmission System for connectivity of MB Power (M.P.) Limited" in the Western Region.
- Date of Hearing** : 8.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 10 others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Shri D. K. Biswal, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for the following assets covered under "Transmission System for connectivity of MB Power (M.P.) Limited" in the Western Region:
- Asset A1: 2 Nos. Line bays along with 2 Nos. 50 MVAR Line Reactors (charged as bus reactor) at Jabalpur Pooling station; and
- Asset B1: MB TPS (Anuppur)-Jabalpur Pooling Station 400 kV D/C (triple Snowbird) Transmission Line.
- b. The Asset A1 was put into commercial operation on 1.1.2014 and COD of Asset B1 was approved as 25.2.2015 by the Commission vide order dated 15.12.2017 in Petition No. 141/TT/2015.

- c. Further, the Commission *vide* order dated 15.12.2017 in Petition No. 141/TT/2015 had directed the Petitioner on the following issues. Directions of the Commission and compliance thereon are as under:
- i. IEDC and IDC pertaining to the period from 8.8.2014 to 24.2.2015 shall not be included in cost claimed for tariff purpose and shall be directly payable by the MB Power (Madhya Pradesh) Limited (MBPL) to the Petitioner. Accordingly, the Petitioner has capitalised IEDC and IDC upto 8.8.2014 and IEDC and IDC from 8.8.2014 to 24.2.2015 has been claimed from MBPL. The same has been shown in the Auditor certificate submitted along with the Petition.
 - ii. The transmission charges from 25.2.2015 to 25.5.2015 should be recovered from MBPL. Accordingly, the Petitioner has recovered the same from MBPL.
 - iii. The Petitioner was directed to justify the negative IEDC of ₹89.00 lakh. The Petitioner has submitted the detailed explanation in the Petition.
- d. The reply to the Technical Validation (TV) letter has been submitted *vide* affidavit dated 22.2.2021. Further, the rejoinder to the reply submitted by MPPMCL has been submitted *vide* affidavit dated 1.6.2021.
3. The representative of MPPMCL submitted that the reply has been submitted *vide* affidavit dated 23.2.2021 and requested the Commission to consider the same.
4. The Commission directed the Respondents to submit their reply by 21.6.2021 and the Petitioner to file rejoinder, if any, by 28.6.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.
5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)